

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition (Diary) No.466/2026

Subject : Petition under Section 79(1)(c) & 79(1)(k) of the Electricity Act 2003 read with Regulations 11A, 41 and 42 of the Central Electricity Regulatory Commission (General Network Access) Regulations 2022 (as amended from time to time), inter-alia seeking direction to Central Transmission Utility of India to allow conversion of 408 MW connectivity granted to the Petitioner from land route to Power Purchase Agreement/Letter of Award route.

Petitioner : Torrent Solar Power Private Limited (TSPPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **27.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Saransh Shaw, Advocate, TSPPL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed, *inter alia*, seeking direction to the Respondent/CTUIL to allow conversion of 408 MW connectivity granted to the Petitioner from land route to Power Purchase Agreement/Letter of Award route, for its proposed Renewable Energy Power Plant in Beed, Maharashtra.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

- (a) Admit and issue notice to the Respondent.
- (b) The Respondent to file its reply within four weeks with a copy to the Petitioner, who may file its rejoinder, if any, within three weeks thereafter.
- (c) The Petitioner to also file an affidavit on the present status of its Project within two weeks.

3. The Petition will be listed for hearing on **27.10.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

